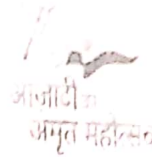




सत्यमेव जयते



Government of Jammu & Kashmir
Agriculture Production Department
(Horticulture Section)
Civil Secretariat, Srinagar/Jammu.
(Email - dydirhortijk99@gmail.com)

NOTIFICATION

Jammu, 20th February, 2023

S.O. 80 :- Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the needs to produce multiple documents to prove one's identity; and

Whereas, the Horticulture Department is administering Schemes namely Mission for Integrated Development of Horticulture (MIDH)/ Prime Minister's Development Package (PMDP)-2015/ Prime Minister Formalization of Micro Food Processing Enterprise (PM-FME), Market Intervention Scheme and schemes under UT Capex Budget for the holistic development of Horticulture Sector in UT of Jammu and Kashmir;

Whereas, under various components of these schemes, subsidy/ Government assistance is given to the beneficiaries by the Implementing Agencies as per the scheme guidelines; and

Whereas, the aforesaid Schemes involve recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in exercise of the powers conferred by Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, the Government of Jammu and Kashmir hereby notifies the following:

1. (1). An individual eligible for receiving the benefits under these Schemes shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2). Any individual desirous of availing benefits under the Schemes, who does not possess the Aadhaar number or, has not

yet enrolled for Aadhaar shall be required to make application for Aadhaar enrollment before registering for the Schemes provided that he/she is entitled to obtain Aadhaar as per Section 3 of the said Act and such individuals shall visit any Aadhaar enrollment center (list available at the Unique Identification Authority of India (UIDIA) website www.uidia.gov.in) to get enrolled for Aadhaar.

(3). As per regulation-12 of the Aadhaar (Enrollment and Update) Regulations 2016, the Department through its Implementing Agency is required to offer Aadhaar enrollment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrollment center located in the respective Block or Taluka or Tehsil, the Department through its Implementing Agency shall provide Aadhaar enrollment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves.

Provided that till the time Aadhaar is assigned to the individual, benefits under the Schemes shall be given to such individual subject to the production of the following documents, namely:-

2. If he/she has enrolled his/her Aadhaar Enrollment Identification Slip; and
3. Any one of the following documents, namely:

- i. Bank or Post Office Passbook with Photo; or
- ii. Permanent Account Number (PAN) Card; or
- iii. Passport; or
- iv. Ration Card; or
- v. Voter Identity Card; or
- vi. MGNREGA Card; or
- vii. Kisan Passbook having photo; or
- viii. Horticulture Passbook having photo; or
- ix. Driving License issued by the Licensing Authority under the Motor Vehicles Act, 1988 (59 of 1988); or
- x. Certificate of Identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
- xi. Any other document as specified by the Department

Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.

4. In order to provide benefits to the beneficiaries under the Schemes conveniently, the Department through its Implementing Agency shall

make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.

In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted; namely: (a) In case of poor fingerprint quality, Iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for Iris scanners or face authentication along with finger print authentication for delivery of benefits in seamless manner; (b) In case the biometric authentication through fingerprints or Iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One Time Password or Time-based One-Time Password with limited time validity, as the case may be, shall be offered; (c) In all other cases where biometric or Aadhaar One Time Password or Time-based One-Time Password authentication is not possible, benefits under the Schemes may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.

6. In addition to the above, in order to ensure that no bonafide beneficiary under the Schemes is deprived of his/ her due benefits, the Department through its Implementing Agency shall follow the exception handling mechanism as outlined in the Office Memorandum of DBT Mission, Cabinet Secretariat, Government of India dated 19th December, 2017.

This notification shall come into force from the date of its publication in the official Gazette.

By order of the Government of Jammu and Kashmir

Sd/-
Atal Dulloo, IAS
Financial Commissioner
(Additional Chief Secretary)
Agriculture Production Department

Dated: 20.02.2023

No:Horti-PIg/47/2021-(CC No.32681)

to information for the:-

1. Ld. Advocate General, J&K.
2. All Administrative Secretaries to the Government.
3. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. Chief Electoral Officer, J&K.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Director General of Police, J&K.
8. Divisional Commissioner, Kashmir/Jammu.
9. Chairperson, J&K Special Tribunal.
10. Director Horticulture, Kashmir/Jammu for information and necessary action.
11. Director Horticulture, (P&M) for information and necessary action.
12. Managing Director, JKHPMC for information and necessary action.
13. Pvt. Secretary to Financial Commissioner (Additional Chief Secretary), Agriculture Production Department for kind information of the Financial Commissioner (Additional Chief Secretary).
14. e-office file.

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(Mohammad Farooq Dar), JKAS
Special Secretary to the Government
Agriculture Production Department